



2026:AHC:164469

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27417 of 2026

Sintu @ Sachin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manglam Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Mohd. Afzal, learned Advocate filed his power on behalf of informant, today in the Court, which is taken on record.
2. Heard Sri Manglam Pandey, learned counsel for the applicant, Sri Mohd. Afzal, learned counsel for informant and Sri Rajeev Dhar Dwivedi, learned AGA for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 66 of 2026, under Sections 103(1) & 3/5 BNS and Section 3/25/27 Arms Act, Police Station Shiwala Kala, District Bijnor during pendency of the trial.
4. Learned counsel for the applicant submits, however, applicant is named in the FIR along with others and according to the FIR applicant along with others by causing firearm injuries committed the murder of the deceased but admittedly informant is not the eye witness.
5. He further submits, during investigation Investigating Officer recorded the statement of four eye witnesses and they in their statements categorically stated that co-accused Priyanshu by causing firearm injury committed the murder of the deceased and they did not attribute the role of causing firearm injury to the applicant.
6. He further submits, applicant is not having any criminal history and in the present matter he is in jail since 25.05.2026.
7. Per contra, learned AGA as well as learned counsel for informant opposed

the prayer for bail and submit, apart from the present case applicant is having criminal history of two other cases but they fairly conceded, both the cases relate to minor offences. They could not dispute other arguments advanced by learned counsel for applicant.

8. I have heard learned counsel for the parties and perused the record of the case.

9. However, applicant is named in the FIR and according to the FIR he along with other accused by causing firearm injury committed the murder of the deceased but it reflects, informant of the case was not the eye witness.

10. Further, record also suggests as per prosecution incident has been witnessed by four witnesses and according to them however applicant at the time of incident was present at spot but they assigned role of causing firearm injury to co-accused Priyanshu and from their statements it could not be reflected, applicant caused any injury to the deceased.

11. Further, however, it reflects, apart from the present case applicant is having criminal history of two other cases but both the cases relate to minor offence, therefore, merely on this ground it is not proper to withhold the bail application of the applicant.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

14. Let the applicant - **Sintu @ Sachin** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 6, 2026
AK Pandey

(Sameer Jain,J.)